

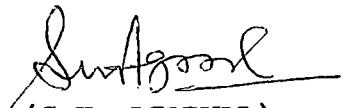
(B)

# In The Central Administrative Tribunal

## Jaipur Bench, Jaipur

AO./TA/MP No. ....

Babu Ali ..... Versus ..... Union of India & Others

Date of Order	Orders
4.3.2002	<p>OA 109/2002 Mr. Madhu Sudan Sharma, Counsel for the applicant.</p> <p>Heard the learned counsel for the applicant. The learned counsel for the applicant contended that the applicant has been repeatedly transferred and he has been transferred in the mid of the session. His three children are getting education at Kapren. If this transfer is effected, the education of his children will be spoiled. He seeks to dispose of this OA by giving suitable directions to respondents to defer the transfer till this academic session is over. In view of the submissions made before me and the fact and circumstances of this case, respondent no. 2 is directed not to operate this transfer of the applicant till 31.5.2002 or academic session is over whichever is earlier.</p> <p>With the above direction, this OA is disposed of.</p> <p> (S.K. AGARWAL) MEMBER (J)</p> <p><i>Forwarded</i> 6/3/2002 Regd. Copy of order &amp; copy of OA sent to R.R. date 15/04/2004 Dated 07/3/2014</p>